



2026:AHC:49811

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2442 of 2026

Sanjay Paliwal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Milan Mishra
Counsel for Respondent(s)	:	C.S.C., Kaushlesh Pratap Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Pre-recess, when the matter had been taken up, Sri K.P. Singh, who appears for the Basic Shiksha Adhikari, Farrukhabad had made a statement at Bar that the matter pertains to Education. Thus this Court may not have jurisdiction.
2. The matter was directed to be placed post-recess and the office report was called for.
3. Post-recess, when the matter has been taken up, as per the office report, the matter is cognizable by this Bench.
4. Heard Sri Ram Milan Mishra, learned counsel for the writ petitioner, Sri P.K. Srivastava, learned Addl. Chief Standing Counsel for the State and Sri K.P. Singh, learned counsel for the respondents.
5. The writ petitioner claims to be appointed on the post of Junior Clerk on 24.02.1996 and he joined the services on 01.03.1996. He was promoted on the post of Senior Assistant in the year 2001 and further promoted as Pradhan Sahayak on 19.02.2006 and he superannuated on 31.05.2024. The writ petitioner claims leave encashment.
6. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4, Basic Shiksha Adhikari, Farrukhabad.
7. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the

certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)